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Court-I

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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Sl. (3)
C.P. No. 172/2015

Present: Ms. Manorama Kumari
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th August, 2016, 10.30
A.M

Name of the Company		Sumanta Chaki & Anr. -Versus- Classic Communication Cable Network Pvt. Ltd. & Ors		
Under Section		397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	

Perused the record. None of the parties are appearing in the case since 16th March, 2016. Thereafter notice has been sent on 21-03-2016 to the parties with the copy of the order of the date but even then, they have failed to appear.

In view of the above situation and looking to the conduct of the petitioner, it appears that they are not interested to proceed with the case.

Hence, the CP is dismissed for non prosecution.

Earlier order passed, if any, in the instant case stands vacated.

MANORAMA KUMARI
MEMBER(J)